(vi) An Arrears and Refunds Clearance Fortnight should be observed during the Financial Year 1981-82; and

(vii) Coercive steps for recovery should be taken regularly in appropriate cases. Of the various coercive steps, distraint and sale of movable properties should be resorted to in all suitable cases. Similarly attachment and sale of immovable properties should receive greater attention.

(c) The latest provisional figures regarding progress of collection out of arrear demand are available for the month of september, 1981. The amount of Income-tax (including Corporation tax) collected/adjusted/reduced during the period 1-4-81 to 30-9-81 as compared to the amount collected/adjusted/reduced during the corresponding period of last year *i.e.* 1980-81 is given below:—

As on	(in crores osRs.) Collection/reduction out of arrear demand
Upto September 1980	167.64
Upto September 1981	226.18

It can be seen from the above figures that there is an improvement in collection/reduction upto September 1981 as compared to the figures for the corresponding period of last year.

फिल्म अभिनेताओं और अभिनेत्रियों के मकानों पर आयकर के छापे

1024. **श्री शिव शरण वर्मा** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि वर्ष 1979-80, 1980-81 और 1981-82 के दौरान आयकर विभाग द्वारा कितने फिल्म अभिनेताओं और अभिनेत्रियों के मकानों पर छापे मारे गये तथा उन छापों के दौरान कितनी राशि के अवैध लेन देन और लेखा बाह्य धनराशि का पता लगा तथा कितने व्यक्ति गिरफ्तार किये गये तथा कितने व्यक्तियों को जमानती बांडों पर छोड़ा गया ?

वित्त मंत्रालय में राज्य मंत्री (श्री सवाई सिंह सिसोदिया) : आय कर विभाग ने, वर्ष 1979-80, 1980-81 तथा 1981-82 (21 नवम्बर, 1981 तक) 14 फिल्मी अभिनेताओं और अभिनेत्रियों के मामले में तलाशियां लीं। इन तलाशियों के दौरान प्रथम-दृष्टया लेखा बाह्य जो नकदी, जवाहिरात तथा अन्य परिसम्पत्तियां पकड़ी गईं, इनका लगभग मूल्य 39.08 लाख रु. था। कुछ मामलों में व्यक्तियों द्वारा परिसम्पत्तियों को हटाये जाने से रोकने के लिए आयकर अधिनियम, 1961 की धारा 132(3) के अन्तर्गत निषेधात्मक आदेश भी जारी किये गये थे।

कर-अपवंचन की बाबत किसी व्यक्ति को गिरफ्तार करने के लिए आयकर अधिनियम, 1961 के अन्तर्गत कोई उपबन्ध नहीं है।

Third Air Service to connect cities in Tamil Nadu

1025. SHRI C. CHINNASWAMY: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government of Tamil Nadu has requested the centre start a Third Air Service to connect all the cities in Tamil Nadu;

(b) whether it is a fact that Government of Tamil Nadu desires to take the air service if the Centre permits in order to connect all the commercial as well as tourist centres in Tamil Nadu; and

(c) if so, the details thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) Yes, Sir.

(b) and (c). Tamil Nadu Tourism Development Corporation Ltd., approached Tamil Nadu Government to